

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

(13)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 26/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/45/2017  
NAME OF THE PETITIONER(S) : BRAKES INDIA PVT LTD  
NAME OF THE RESPONDENT(S) : SEI ARJUN POWER PVT LTD  
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

P.H. Arvindh Pandian Sr Adv  
S. Muthuvelu Adv  
P. Chendrasekar Adv

For R1

P. Goll

MR. P.H. ARVINDH PANDIAN Sr.  
Counsel  
for ANANT MERITHIA

for R5 & R6

Anant

R.H. ARVINDH PANDIAN  
Sr. Counsel for  
Lawyer Jithabai

R4 / R7

R.P.S

R. VENKATAVARADAN  
(For) Prithviraj Pandian

Counsel for  
Petitioner

Prithviraj

## **ORDER**

Counsels for both the parties are present. Counsel for the Petitioner and Counsel for the Respondent together submitted that the AGM which is going to be convened on 28.09.2017 has to be supervised by an Independent Observer. Counsel for the Petitioner proposed Ms. Deepa Ramani, Practicing Company Secretary; the other side had no objection. Therefore, as per the request of the Counsels, we appoint Ms. Deepa Ramani as Independent Observer to authenticate the Minutes of the General Body Meeting and to submit the report to this Bench within seven days of the meeting to be held on 28.09.2017. The independent observer shall provide copies of the report to both the parties. The remuneration of the Independent Observer shall be paid equally by both the parties.

The Respondents are directed to file detailed counter in the main C.P. within four weeks. Put up on **27.10.2017 at 10.30 A.M.**

  
**MEMBER (TECHNICAL)**

  
**MEMBER (JUDICIAL)**

ghk